

F. No.17/145/2014-NM (Part)
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, 26 Man Singh Road,
New Delhi-110011.
Dated:14th July, 2020

Sub: Action points for Review Meeting on Ease of Doing Business (through VC) held on 08.07.2020

A review meeting was held under the Chairmanship of Secretary (J) on 08.07.2020 through Video Conferencing with the representatives from Delhi, Bombay, Karnataka and Calcutta High Courts, E-Committee, National informatics Centre. List of Participants is at **Annexure**. Major discussions held and decisions taken in the meeting are as under:

Sl.No	Agenda Item	Action to be Taken by Authority/Agency
At the outset Secretary (J) welcomed the participants and apprised them regarding about recent presentation before the World Bank team on the reforms undertaken in Enforcing Contracts indicator in the dedicated commercial courts of Delhi and Mumbai on the Ease of Doing Business Ranking. He informed that the focus on implementing the same reforms will henceforth also cover the dedicated commercial courts established in Kolkata and Bengaluru. Following Action points emerged during the meeting:-		
1	Establishment of dedicated Commercial Courts: Delhi: <ul style="list-style-type: none">• Delhi High Court to intimate the tentative date/month for operationalization of 22nd Dedicated Commercial Court in Delhi.• To share the order regarding transfer of all cases to dedicated Commercial Courts in Delhi from the designated courts.	Delhi High court
	Bombay: <ul style="list-style-type: none">• Bombay High Court informed that all cases have been transferred and there are no issues regarding availability of infrastructure in dedicated commercial courts.• Bombay High Court to share the order regarding transfer of all cases to dedicated Commercial	NA

Courts from designated courts.

Bengaluru:

- Karnataka Government has set up 06 dedicated Commercial Courts within the territorial jurisdiction of City Civil Court at Bengaluru and 01 dedicated Commercial Courts in Bengaluru Rural by providing necessary manpower and infrastructure.
- Pecuniary jurisdiction of all 7 new District Commercial Court has been reduced to Rupees three lakh (as per Section 2(1)(i) of Commercial Courts Act, 2015) including already existing 2 dedicated functional commercial Courts in Bengaluru.
- Karnataka High Court to share a copy of MoU signed with BSNL on hiring a building for establishment of 9 dedicated Commercial Courts in renovated BSNL building .
- To share orders regarding transfer of 7500 cases identified as commercial cases.
- Judicial officers have already been identified for these courts and cases already identified for transfer. To be posted as soon as the building is ready for commercial courts functioning.

Karnataka High Court

Kolkata:

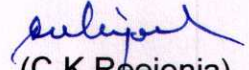
- Two more dedicated Commercial Courts have been notified in city Civil Court with pecuniary jurisdiction of Rs 3 lakhs. These Courts are likely be operational by 15-08-2020 and proposed to be made paperless Courts.
- Calcutta High Court to intimate/furnish notification regarding establishment of two new dedicated Commercial Courts.
- To share a copy of letter regarding introduction of paperless e-filing facility.
- Calcutta High Court to conduct a survey of all commercial disputes pending in Alipur and

Calcutta High Court/DoJ

	<p>Rajarhat dedicated commercial courts and identify/categorise pending cases between Rs.3 lakhs and Rs.30 lakhs to assess the need of more commercial courts.</p> <ul style="list-style-type: none"> • MLJ to be requested to take up the matter with CJ of Calcutta HC to reduce the pecuniary jurisdiction of Alipur and Rajarhat dedicated commercial courts to Rs.3 lakhs. 	
2	<p>Number of Workshops for Judges/Advocates on Electronic Case Management Tools (ECMT):</p> <ul style="list-style-type: none"> • All four High Courts to prepare a training programme calendar for Advocates and Judges every two months. Common Manual for ECMT for Advocates and Judicial Officers being prepared by eCommittee could be distributed during training. • E-Committee also to organize such training programme every alternate month. This will ensure training programme every month and all new reforms can be shared with Judicial officers/Advocates. 	All High Courts/E-Committee/DoJ
3	<p>Case Management hearing/Pre-trial Conference:-</p> <p>Delhi and Bombay:</p> <ul style="list-style-type: none"> • Delhi and Bombay High Courts to furnish updated figures on CMH and to prepare action plan to strengthen it. 	Delhi /Bombay High Courts
	<ul style="list-style-type: none"> • Prepare a questionnaire/feedback form to be filled up by the Judicial Officers on the efficacy and shortcoming of Case Management Hearing (CMH) and how to make it more effective. • All four High Courts and eCommittee to see if the CIS software can add to the functionality of Electronic Case Management Hearing(ECMT) of judges of enabling a time schedule for every stage of CMH for each case including sending prompt automated reminders/alerts 	Delhi /Bombay High Courts to coordinate with NIC/eCommittee.
	<p>Kolkata and Bangalore:</p> <ul style="list-style-type: none"> • Calcutta and Bangalore High Courts to take necessary steps to ensure mandatory use of Pre- 	Calcutta/Bangalore High Courts

	trial Conference/CMH.	
4	Efiling & E-Summons:	
	Delhi and Bombay: <ul style="list-style-type: none"> Delhi and Bombay High Courts to give impetus to E-Summons 	Delhi /Bombay High Courts
	Kolkata and Bangalore: <ul style="list-style-type: none"> Calcutta and Bangalore High Courts to expedite mandatory e-filing and inform. 	Calcutta/Bangalore High Courts
	DoJ: <ul style="list-style-type: none"> Letter to be issued by DoJ making it mandatory for all government/semi government/PSU autonomous bodies to mandatorily do e-filing and use e-summons for all commercial court matters.State governments to be given similar requests. A team to be set up to explore whether data base available with other government deptt like Ministry of Corporate Affairs, Income Tax etc could be used to fetch data/address/email details of corporate firms. 	DoJ
5	Entering Property Details in NJDG: <ul style="list-style-type: none"> eCommittee will hold a meeting with Deptt of Land Resources, DoJ, Registrars of Delhi and Bombay HCs and NIC to revisit the issue. DoJ may write to DOLR and others to facilitate the meeting. 	E-Committee/NIC/DoJ
6	Automatic and Random Allocation of Commercial Disputes:	
	Kolkata and Bangalore: <ul style="list-style-type: none"> Kolkata and Bangalore High Courts to start automatic and random allocation of commercial disputes after removing check box to ensure that human intervention is not involved in the process of allocation of cases. 	Calcutta/Bangalore High Courts/DoJ
	DoJ: <ul style="list-style-type: none"> DoJ to write a letter to E-Committee to ensure that CIS software facilitates automatic and random allocation of commercial disputes without 	

	Checkbox in dedicated commercial courts of Kolkata and Bengaluru.	
7	<p>Time taken for trial and Judgment:</p> <p>Kolkata and Bangalore:</p> <ul style="list-style-type: none"> Calcutta and Bangalore High Courts to take necessary steps to adhere to a time schedule and reduce time at various stages of hearing to ensure that time taken in trial and judgment is reduced. <p>DoJ:</p> <ul style="list-style-type: none"> DoJ will write a formal communication Calcutta and Bangalore High Courts in this regard. 	Calcutta/Bangalore High Courts/DoJ


(C.K. Reejonia)
Director

To

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Registrar General, High Court of Bombay, Mumbai
3. The Registrar General, High Court of Karnataka, Bengaluru
4. The Registrar General, High Court of Calcutta, Kolkata.
5. The Secretary (Law), Government of NCT of Delhi, New Delhi
6. The Prl. Secretary (Law), Government of Maharashtra, Mumbai.
7. The Principal Secretary (Law), Government of Karnataka, Bengaluru.
8. The Secretary (Law), Government of West Bengal, Calcutta.
9. Shri Atul Kurhekar, Member, eCommittee, Supreme Court of India.
10. Smt. V. Radha, Joint Secretary, DPIIT
11. Shri Soumendra Nath Das, Registrar, Commercial Appellate Division, High Court of Calcutta
12. Shri S.B. Singh, DDG, NIC.
13. Shri Abhilash Malhotra, Metropolitan Magistrate, Tis Hazari Courts Copy to:
14. Smt. Supriya Devasthali, Director, DPIIT
15. PPS to Secretary (Justice)
16. PPS to Joint Secretary (National Mission), Department of Justice, Jaisalmer House, New Delhi
17. PPS to Joint Secretary (eCourts), Department of Justice, Jaisalmer House, New Delhi

Annexure

List of participants.

1. Shri Barun Mitra, Secretary, Department of Justice
2. Shri G.R. Raghavender, Joint Secretary, Department of Justice.
3. Shri Atul kurhekar, Member, eCommittee, Supreme Court of India
4. Shri S.B.Singh, Director, eCourts Division, NIC
5. Shri Rajendra Badamikar, Registrar General, High Court of Karnataka
6. Shri D.P.Surana, Registrar (Inspection-I)-cum-nodal authority for Enforcing Contracts, High Court of Bombay, Fort, Mumbai
7. Shri Rajesh Pavaskar, CPC, High Court of Bombay.
8. Shri Nikhil Gupta, Bombay High Court.
9. Shri Soumendra Nath Das, Registrar (Commercial Courts Division), High Court of Calcutta
10. Shri Reetesh Singh, Delhi High Court.
11. Shri Abhilash Malhotra, Delhi High Court.
12. Shri M.B. Malhotra, Deputy Secretary, Law, GNCT of Delhi.
13. Shri Arup Basu, JS, Government of West Bengal